

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES
NEW DELHI,

the... 1st Jan, 1976

NOTIFICATION
INCOMETAX

No. 1191

(F.No. 261/20/75-ITJ)

In exercise of the powers conferred by sub-section(1) of section 122 of the Income-tax Act, 1961 (43 of 1961) and all other powers enabling it in this behalf and in partial modification of Board's Notification No.765(F.No.261/2/74-ITJ) dated 30th October, 1974, and No.820(F.No.261/2/75-ITJ) dated 29.1.1975, the Central Board of Direct Taxes hereby direct that the Appellate Assistant Commissioners of Income-tax of the Ranges specified in column(1) of the schedule below shall perform their functions in respect of all persons and incomes assessed to Income-tax or supertax in the Income-tax Circles by the Income-tax Officers specified in the corresponding entry in column (2) thereof:-

Range	Income-tax Circles and Income-tax Officers
1	2
1. Appellate Assistant Commissioner of Income-tax, Range-I (Hd. Qrs.) Bangalore.	1. Circle-I, Bangalore. 2. Income-tax Office, Trust Circle, Bangalore 3. Income-tax Office, Foreign Section, Bangalore. 4. In respect of orders passed under the Income-tax Act, by the Income-tax Officers, Bangalore Circle (Old.) 5. In respect of orders passed under the Income-tax Act, by the Income-tax Officer, Channapatna. 6. Coorg Circle, Mercara. 7. Mandya Circle, Mandya. 8. Mysore Circle, Mysore.

1

2

9. Bijapur Circle, Hijapur.
10. Bagalkot Circle, Bagalkot.

This Notification shall take effect from 1st January, 1976.

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Secretary,
Central Board of Direct Taxes,
New Delhi.

Note:- This notification has become necessary to equalise the work-load among the Appellate Assistant Commissioners in Karnataka Charges. The above note does not form a part of a notification but intended to be nearly clarificatory.

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I.T.C.C.